

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).21129/2025

[Arising out of impugned final judgment and order dated 12-12-2025 in ABA No.1443/2024 passed by the High Court of Judicature at Bombay]

VIKRAM PANNALAL JAIN

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ANR.

Respondent(s)

(IA No. 334835/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 334837/2025 - EXEMPTION FROM FILING O.T., IA No.338070/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Pravartak Suhas Pathak, AOR  
Mr. Manish Gala, Adv.  
Mr. Nilesh Gala, Adv.  
Mr. Ritu Raj, Adv.  
Mr. Ankit Shah, Adv.  
Mrs. Alpa Gala, Adv.

For Respondent(s) :Mr. Mayank Kshirsagar, AOR  
Mr. Mahesh Rajpoot, Adv.  
Ms. Pavani Verma, Adv.  
Mr. Akshit Kothari, Adv.

Mr. Shrirang B. Varma, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. It is not in dispute that the petitioner has joined the investigation pursuant to our order dated 18.02.2026.
2. That being so, the interim protection granted on 29.12.2025 is

made absolute till the trial proceedings are concluded.

3. The petitioner, however, shall comply with all terms and conditions that have been imposed by the learned Judicial Magistrate/concerned Court..

4. The Special Leave Petition stands disposed of accordingly.

5. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR